

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to arms and ammunition and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

Shri Ahmad Said Khan, Shri Har Prasad Saksena, Shrimati Maya Devi Chetry, Shri B. Parameswaran, Shri Narotham Reddy, Shri Onkar Nath, Thakur Bhanu Pratap Singh, Shri Govind Chandra Misra, Sardar Raghbir Singh Panjazari, Shri P. N. Rajabhoj, Shri N. C. Sekhar, Shri Faridul Haq Ansari, Shri Anand Chand, Shri B. D. Khobragade, Shrimati Vollet Alva."

(3) I am directed to inform the Lok Sabha that the Pharmacy (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 11th February, 1959, has been passed by the Rajya Sabha at its sitting held on the 22nd April, 1959, with the following amendments:—

Clause 3

1. That at page 2, after line 21, the following be inserted, namely:—

"(iia) registered in a medical register of a State, who, although not falling within sub-clause (i) or sub-clause (ii) is declared by a general or special order made by the State Government in this behalf as a person practising the modern scientific system of medicine for the purposes of this Act; or".

2. That at page 4, for lines 20 to 24, the following be substituted, namely:—

"(d) the names of persons who carry on the business or profession of pharmacy in the State, and

(i) would have satisfied the conditions for registration as set out in section 31, on the date appointed under sub-section (2) of section 30, had they applied for registration on or before that date; or

(iii) have been engaged in the compounding of drugs in a hospital or dispensary or other place in which drugs are regularly dispensed on prescriptions of medical practitioners as defined in sub-clause (iia) of clause (f) of section 2 for a total period of not less than five years prior to the date appointed under sub-section (2) of section 30;"

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

12.14 hrs.

BILL RETURNED BY RAJYA SABHA WITH AMENDMENTS LAID ON THE TABLE

Secretary: Sir, I beg to lay on the Table of the House the Pharmacy (Amendment) Bill, 1959, which has been returned by Rajya Sabha with amendments.

12.14 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the